

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

Regn. No. 1039 of 1988

Date of Order: 3-6-1988

S.L. Kaul

.... Applicant

Versus

Union of India & others

.... Respondents

CORAM:- Hon'ble Mr. Justice J.D. Jain, Vice Chairman.
Hon'ble Mr. Birbal Nath, AM.

Present: Mr. S. Vidyalankar, Advocate for the applicant.

ORDER (Oral):-

This is a fresh application for seeking relief in respect of an order passed by this Tribunal in TA-237 of 1985 (CW No. 636 of 1976) Allah Baksh & others Vs. Union of India & others on 11-9-1987 to which the petitioner was a party. The operative part of the order runs as under:-

"In the result the application is dismissed with the directions that the respondents (3) to (40) should count for the purpose of seniority in Grade IV of the C.I.S. their service as Simla Monitors/Information Assistants/Sub-Editors as the case may be only from the dates the posts held by them were included in Grade-IV of the CIS!"

The petitioner admits that he was one of the respondents and as such he would be covered by the aforesaid order. Though he further states that no revised seniority list of Grade-IV employee has been prepared, but he has filed the extracts from the said seniority list. When questioned, the learned Counsel for the petitioner has not been able to show us how the seniority list now prepared by the respondent-department is in contravention of this Court's order dated 11-9-1987.

The application being devoid of any merit is dismissed in limine.

93/6/88
(Birbal Nath),
AM

J.D. Jain
VC